

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/00760/2018

Jabalpur, this Thursday, the 16th day of January, 2020

HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER

1. Badri Prasad Banskar, S/o Shri Prem Lal Banskar,
Aged about 30 years, W/a UDC,
Central Ordnance Depot,
Jabalpur, (MP), Pin-482001

2. Rekha Singh, W/o Late Shri Krishna Pal Singh,
Aged about 43 years, W/a UDC,
Central Ordnance Depot,
Jabalpur (MP), Pin-482001

-Applicants

(By Advocate –**NONE**)

V e r s u s

1. The Union of India, through Secretary,
Ministry of Defense,
South Block, New Delhi, Pin 110011

2. The Account Officer,
Central of Defense Account,
Office of CDA, Jabalpur, Pin 482001

3. The Central Ordnance Depot,
through the Commandant, Post Box No. 20,
Jabalpur (MP), Pin 908772 (Army)

- Respondents

(By Advocate –**Shri D.S.Baghel**)

O R D E R (ORAL)

By Navin Tandon, AM:-

This Original Application was filed by the applicants for the following reliefs:

“8. Relief Sought:-

8(i) To issue a Writ/direction in the like nature directing the respondents to grant the benefit of bunching of grades and fix the basic pay as Rs. 24500/-.

8(ii) To call for the relevant records, for kind perusal of this Hon'ble Tribunal.

8(iii) Any other relief's deemed fit on facts and circumstances of the instant case.”

2. The respondents have filed their reply wherein the following has been stated:

“(3) That the answering respondents respectfully submitted that the applicants are by way of present Original Application seeking bunching of grade Grades of Rs. 24500/- which has been granted to the applicants by order dated 18.06.2019 and granted the bunching grade and also fix the pay, copy of order dated 18.06.2019 is filed herewith as Annexure R/1. And payment of amount has been deposited in concerned bank by cheque vide letter dated 25.09.2019. Copy of letter dated 25.09.2019 is filed here with as Annexure R/2.

(4) That in view of above mentioned facts and circumstances of the that relief sought by the applicants has been granted therefore the original application is

become as infractuas and liable to be dismissed as
infractuas.”

3. In view of the reply filed by the respondents, the Original Application is disposed of as having become infructuous.

4. The applicants are at liberty to approach this Tribunal if some of the relief remains by filing application for revival.

(Ramesh Singh Thakur)

Judicial Member

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(Navin Tandon)

Administrative Member